

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.01.2008

OA 472/2007

Mr. P.N. Jatti, counsel for applicant.

Heard the learned counsel for the applicant.
The OA stands disposed of by a separate order.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 15th day of January, 2008

ORIGINAL APPLICATION NO.472/2007

CORAM :

HON'BLE MR.M.L.CHAUHAN, JUDICIAL MEMBER
HON'BLE MR.J.P.SHUKLA, ADMINISTRATIVE MEMBER

V.K.Chaurasia,
S/o Late Shri M.C.Chaurasia,
R/o Chaurasia Bhawan,
Bapu Nagar, Ajmer.

... Applicant

(By Advocate : Shri P.N.Jatti)

Versus

1. Union of India through
Secretary to the Govt.,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi.
2. Chief Post Master General,
Rajasthan Circle,
Jaipur.
3. Post Master General
Southern Region,
Ajmer.
4. Superintendent,
Railway Mail Service,
'J' Dn., Ajmer.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

PER HON'BLE MR.M.L.CHAUHAN

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The applicant has filed this OA thereby praying for a direction to the respondents to pay interest on the delayed amount of Rs.5990/- of gratuity.

2. From the impugned order dated 29.10.2007 (Ann.A/1) it is evident that the applicant has been retired from service on 17.8.2005. Out of Rs.181187/- a sum of Rs.175197/- has been paid to the applicant within time. However, the remaining amount of Rs.5990/- was paid to the applicant vide order dated 29.10.2007. The applicant made a representation to the Superintendent, RMS, (Respondent No.4) on the very next day i.e. on 30.10.2007. The said representation is still pending and has not been disposed of so far.

3. Without entering into the merit of the case and since the representation of the applicant is still pending, we are of the view that the said representation of the applicant can be disposed of by respondent No.4 taking into consideration the instructions issued by the Government under Rule-68 of the CCS (CCA) Rules, 1972, which stipulates grant of interest on delayed payment at the GPF rate. The said representation shall be decided by respondent No.4 within a period of two months from the date of receipt of a copy of this order.

4. With these observations, the OA stands disposed of at admission stage itself. In case the applicant is still aggrieved, it will be open for him to approach this Tribunal for appropriate relief. No order as to costs.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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